

\ SLP(Crl.)No. 3277-3278 OF 2001

ITEM No.204

Court No. 6

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 3277-3278/2001

(From the judgement and order dated 09/11/2000 in CRLWP 1324/99 and 1325/99 of The HIGH COURT OF BOMBAY)

BANK KARMACHARI SANGH

Petitioner (s)

VERSUS

SHASHIKANT VISHNUPANT BUDGE & ORS.

Respondent (s)

(With Appln(s). for stay and exemption from filing O.T.)
(For Final Disposal)
(With Office Report)

Date : 23/08/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr.A.P. Mayee, Adv. for
Mr. C. Ravichandran Iyer,Adv.

For Respondent (s)
Mr. Rajesh Prasad Singh,Adv.
Mr. S.S. Shinde, Adv.
V.N. Raghupathy,Adv.
Mr. Anil Kumar Tandale,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.
.SP2

Adjourned for three weeks in terms of the
letter circulated by learned counsel for the
petitioner.

.SP1

(K.K. Chawla)
Court Master

(Shelly Sengupta)
Court Master